CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI



C.P. NO. 32/94 in O.A. NO. 2873/92

New Delhi this the 7th day of April, 1994

COR AM :

THE HON'BLE MR. JUST ICE V. S. MALIMATH, CHAIRMAN THE HON'BLE MR. P. T. THIRUVENG ADAM, MEMBER (A)

- Mukesh Kumar S/O Radhey Shyam Satish Kumar S/O Amar Nath
- Mahender Kumar S/O Hari Ram All the petitioners working as Substitute Khalasis, under Chief Works Manager, Signal Workshop, Northern Railway, Ghaziabad.

Petitioners

By Advocate Shri B. L. Madhok, proxy for Shri B. S. Mainee, Advocate

<u>Versus</u>

- Shri Masih-Uz-Zaman, 1. General Manager, Northern Railway, Baroda House, New Delhi.
- Shri K. N. Jain, C.S. & T.E., 2. Northern Railway H.Q. Baroda House, New Delhi.
- Shri Devinder Singh, 3. Chief Workshop Manager Northern Railway Signals Workshop, Ghaziabad.

Respondents

By Advocate Shri Shyam Moorjani

ORDER (CR AL)

Hon'ble Mr. Justice V. S. Malimath -

The process of regularisation which was directed to be completed by the order of the Tribunal, though belatedly, has now been completed, as is clear from the counter filed and the orders passed thereon. Hence, accepting the explanation for the delay, these proceedings are liable to be dropped. On the question of further promotion, it is obvious that there is



no clear direction of the Tribunal in this behalf.

This does not mean that the cases of the petitioners should not be considered in accordance with their turn and in accordance with law.

These proceedings are dropped.

p. J. 20.

(P. T. Thiruvengadam)
Nember (A)

(V. S. Malimath) Chairman

/as/